

and strategy are being worked out and will be incorporated in the Eighth Plan document.

Financial Assistance for Ambedkar Villages

1345. SHRI K. MURALEEDHARAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have given any financial assistance to States for expansion of Ambedkar villages;

(b) if so, the details of financial assistance given for the purpose to various States; and

(c) if not, the reasons for the delay in granting financial assistance?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) No.

(b) Does not arise.

(c) Scheme of financial assistance to State Governments/ Union Territories has not yet been finalised.

Ban on Payment of Overtime Allowance

1346. DR. C. SILVERA: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal to ban payment of overtime allowance in view of austerity measures undertaken by the Government; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) No, Sir.

(b) Does not arise.

[*Translation*]

Memorandum from Parvatiya Shilpkar Sabha of Tribal Craftsmen, U.P.

1347. SHRI RAM LAL RAHI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have received any memorandum from the Parvatiya Shilpkar Sabha of tribal craftsmen belonging to the border districts of Uttar Pradesh in which various problems of craftsmen have been highlighted; if so, the details thereof;

(b) whether the Government have considered their demands;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) to (d). The information is being collected and will be laid on the Table of the House.

[*English*]

C & A G'S Observation about Review of Integrated Child Development Services

1348. SHRI MANJAY LAL:
SHRI M.S.PAL:

Will the PRIME MINISTER be pleased to state:

(a) whether any action has been taken on the observation of Comptroller and Auditor General (C&AG) in respect of review on the Integrated Child Development Services as contained in his report for the year ending March 31, 1989 (No. 14 of 1990);

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) and (b). The Integrated Child Development Services (ICDS) scheme is a Centrally Sponsored Scheme being administered through State Governments. The observations of Comptroller & Auditor General were sent to State Governments for taking remedial action wherever warranted.

This Department has been reviewing the working of the scheme from time to time for making corrections wherever necessary. Pursuant to such exercises in the recent past, the following steps have been taken:-

(i) The monitoring of the ICDS programme has been strengthened both at central level and state level as well as at district and project levels. New reporting proformae have been devised to generate information from Anganwadi Workers and Supervisors at circle level and from CDPO at project level. These proformae aim at close monitoring of the different components like supplementary nutrition, pre-school education, health check-up, immunisation, health referrals, health and nutrition education etc. Information on male and female children in different age groups, nutrition surveillance and staff position regarding recruitment, training and placement of staff are also being generated for close monitoring and timely corrective measures.

(ii) With a view to bring about a

qualitative improvement in the ICDS programme and to ensure effective coordination from all Ministries and Departments who are dealing with women and children specific services and to converge these services to the anganwadi centres, a status paper has been finalised in consultation with all concerned. Such convergence is planned not only for the schemes implemented by the Department of Women and Child Development but also the Schemes of other related Departments/Ministries like Rural Development, Education, Health and Family Welfare, Urban Development, Welfare, Information and Broadcasting etc. The key to the strategy adopted in this paper through which such convergence will be facilitated is two fold:

(a) An awareness generation programme for women to make them aware of their existential reality and thereby create necessary demands for the convergence of services;

(b) Progressive transfer of the responsibility of planning, monitoring and coordination of services related to women and child development to the community through their elected Panchayats;

Many of the concerned Departments/Ministries of Government of India have already issued necessary instructions to the State Governments/Union Territory Administrations.

The State Governments and the Union Territory Administrations have been requested to pursue the matter with the concerned Departments at the State level so as

to bring about major qualitative improvement in services for women and children.

- (iii) Keeping in view the steep rise in the cost of food, condiments, fuel

etc. the unit cost for supplementary nutrition being provided to women and children in anganwadis have been revised with effect from 21.2.1991, as under:-

(a) Children upto age of 6 years	95 paise per child/per day.
(b) Severely malnourished children in the age group 0-6 years	135 paise per child/per day.
(c) Pregnant and nursing mothers	115 paise per beneficiary/per day.

- (iv) with a view to strengthening the pre-school education component of ICDS, this Department has issued orders for establishing resource centres in all ICDS projects at the block level.

Will the PRIME MINISTER be pleased to state:

(a) whether the annual plans for 1991-92 of various States/Union Territories have been finalised; and

- (v) Regarding training of ICDS functionaries instructions have been issued and a special drive has been launched to have more effective utilization of existing infrastructure.

(b) if so, the details thereof, State/Union Territory-wise, also indicating the allocation sought by each State/Union Territory for 1991-92?

(c) In view of above, question does not arise.

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) Annual Plan 1991-92 outlays of States and Union Territories have been determined. Details regarding sectoral/sub-sectoral break-up of total Annual Plan outlays are being worked out.

Annual Plan of Various States

1349. SHRI BALASAHEB VIKHE PATIL:
SHRI K. MURALEEDHARAN:

(b) The allocation sought by each State/Union Territory for the Annual Plan 1991-92 is indicated in the Statement below.